

RATIFIED

Minutes of M.No.42/09 held on 13.01.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No.42/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 13.01.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh Gajraj Singh, Sr. D.O.		2306	DHI
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
3.	Sh. B.D. Ghosh, Jt. I.A.		23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director			DC(MSME)
6.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:4/42/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01628/AM09/	RLA File :03/95/040/00785/AM09/	Lic.No/Date:0310499976 26.12.2008	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 03.03.2009.			

2	Case No.:5/42/80-ALC2/2008	Party Name:ACE DESIGNERS LIMITED	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01629/AM09/	RLA File :07/24/040/00528/AM09/	Lic.No/Date:0710062050 26.12.2008	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 03.03.2009.			

3	Case No.:6/42/80-ALC2/2008	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01630/AM09/	RLA File :07/24/040/00531/AM09/	Lic.No/Date:0710062052 26.12.2008	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 03.03.2009.			

4	Case No.:7/42/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01631/AM09/	RLA File :07/24/040/00327/AM09/	Lic.No/Date:0710062054 26.12.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

5	Case No.:8/42/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01632/AM09/	RLA File :07/24/040/00354/AM09/	Lic.No/Date:0710062055 26.12.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

6	Case No.:1/42/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01625/AM09/	RLA File :05/24/040/00635/AM09/	Lic.No/Date:0510233403 29.12.2008	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 03.03.2009.			

7	Case No.:10/42/80-ALC2/2008	Party Name:MAKINO INDIA PVT LTD.,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01634/AM09/	RLA File :07/24/040/00523/AM09/	Lic.No/Date:0710062088 29.12.2008	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

8	Case No.:11/42/80-ALC2/2008	Party Name:MAKINO INDIA PVT LTD.,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01635/AM09/	RLA File :07/24/040/00522/AM09/	Lic.No/Date:0710062089 29.12.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

9	Case No.:12/42/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01636/AM09/	RLA File :31/24/040/00243/AM09/	Lic.No/Date:3110036661 29.12.2008	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI/DIPP for examination and submission of comments. The case may be re-listed on 03.03.2009.			

10	Case No.:13/42/80-ALC2/2008	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01637/AM09/	RLA File :03/94/040/00585/AM09/	Lic.No/Date:0310500253 29.12.2008	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 03.03.2009.			

11	Case No.:2/42/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01626/AM09/	RLA File :05/24/040/00630/AM09/	Lic.No/Date:0510233406 29.12.2008	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI/DIPP for examination and submission of comments. The case may be re-listed on 03.03.2009.			

12	Case No.:3/42/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01627/AM09/	RLA File :05/24/040/00634/AM09/	Lic.No/Date:0510233408 29.12.2008	Defer Date: 03.03.2009
	Decision : The Committee noted that firm's application has been received recently. The Committee accordingly decided to forward the firm's application to technical authority i.e DHI/DIPP for examination and submission of comments. The case may be re-listed on 03.03.2009.			

13	Case No.:9/42/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01633/AM09/	RLA File :07/24/040/00545/AM09/	Lic.No/Date:0710062082 29.12.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

14	Case No.:14/42/80-ALC2/2008	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01638/AM09/	RLA File :03/95/040/00765/AM09/	Lic.No/Date:0310500353 30.12.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

15	Case No.:15/42/80-ALC2/2008	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01639/AM09/	RLA File :31/24/040/00252/AM09/	Lic.No/Date:3110036683 30.12.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

16	Case No.:16/42/80-ALC2/2008	Party Name:SYNTHESIS WINDING TECHNOLOGIES PVT.LTD.,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01640/AM09/	RLA File :07/24/040/00537/AM09/	Lic.No/Date:0710062126 30.12.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

17	Case No.:17/42/80-ALC2/2008	Party Name:PAM PHARMACEUTICAL & ALLIED MACHINERY COM.PVT.LTD,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01641/AM09/	RLA File :03/95/040/00778/AM09/	Lic.No/Date:0310500452 30.12.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

18	Case No.:18/42/80-ALC2/2008	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01642/AM09/	RLA File :03/95/040/00784/AM09/	Lic.No/Date:0310500463 30.12.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be			

covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

19	Case No.:19/42/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01643/AM09/	RLA File :03/95/040/00673/AM09/	Lic.No/Date:0310500469 30.12.2008	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 03.03.2009.			

20	Case No.:20/42/80-ALC2/2008	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01644/AM09/	RLA File :03/95/040/00811/AM09/	Lic.No/Date:0310500653 31.12.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

21	Case No.:21/42/80-ALC2/2008	Party Name:J.K.INDUSTRIES	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01645/AM09/	RLA File :12/21/040/00028/AM09/	Lic.No/Date:1210006063 31.12.2008	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 03.03.2009.			

22	Case No.:22/42/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01646/AM09/	RLA File :03/94/040/00887/AM09/	Lic.No/Date:0310500863 01.01.2009	Defer Date:

	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 03.03.2009.			03.03.2009
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23	Case No.:24/42/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01648/AM09/	RLA File :34/24/040/00163/AM09/	Lic.No/Date:3410023111 01.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:25/42/80-ALC2/2008	Party Name:ASHOK INDUSTRIES,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01649/AM09/	RLA File :34/24/040/00185/AM09/	Lic.No/Date:3410023113 01.01.2009	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 03.03.2009.			

25	Case No.:26/42/80-ALC2/2008	Party Name:ULTRA ENGINEERS	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01650/AM09/	RLA File :31/24/040/00269/AM09/	Lic.No/Date:3110036828 01.01.2009	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 03.03.2009.			

26	Case No.:27/42/80-ALC2/2008	Party Name:BADVE AUTOCOMPS PVT.LTD,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01651/AM09/	RLA File :31/24/040/00254/AM09/	Lic.No/Date:3110036830 01.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be			

covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

27	Case No.:23/42/80-ALC2/2008	Party Name:VEELINE MEDIA LTD.	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01647/AM09/	RLA File :02/24/040/00238/AM09/	Lic.No/Date:0210121774 02.01.2009	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 03.03.2009.			

28	Case No.:28/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01652/AM09/	RLA File :31/21/040/00319/AM09/	Lic.No/Date:3110036852 02.01.2009	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 03.03.2009.			

29	Case No.:29/42/80-ALC2/2008	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01653/AM09/	RLA File :31/24/040/00248/AM09/	Lic.No/Date:3110036856 02.01.2009	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI/DIPP for examination and submission of comments. The case may be re-listed on 03.03.2009.			

30	Case No.:30/42/80-ALC2/2008	Party Name:ALPHA ENTERPRISES	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01654/AM09/	RLA File :05/24/040/00649/AM09/	Lic.No/Date:0510233902 05.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

31	Case No.:31/42/80-ALC2/2008	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01655/AM09/	RLA File :31/24/040/00213/AM09/	Lic.No/Date:3110036892 05.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

32	Case No.:32/42/80-ALC2/2008	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01656/AM09/	RLA File :03/95/040/00823/AM09/	Lic.No/Date:0310501502 06.01.2009	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC and DC(MSME) for examination and submission of comments. The case may be re-listed on 03.03.2009.			

33	Case No.:33/42/80-ALC2/2008	Party Name:CERAMET INDIA.,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01657/AM09/	RLA File :03/83/040/00480/AM09/	Lic.No/Date:0310501568 06.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

34	Case No.:34/42/80-ALC2/2008	Party Name:ESSKAY MACHINE TOOLS PVT.LTD.,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01658/AM09/	RLA File :09/24/040/00358/AM09/	Lic.No/Date:0910036644 06.01.2009	

Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

35	Case No.:35/42/80-ALC2/2008	Party Name:EL-O-MATIC (INDIA) PVT LTD	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01659/AM09/	RLA File :31/24/040/00247/AM09/	Lic.No/Date:3110036906 06.01.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

36	Case No.:36/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:42/80-ALC2/2008 13.01.2009	Status:Case deferred
	HQ File :01/80/050/01660/AM09/	RLA File :31/24/040/00274/AM09/	Lic.No/Date:3110036910 06.01.2009	Defer Date: 03.03.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 03.03.2009.			

(Gajraj Singh, Sr. D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Ghosh, Jt. IA, M/o Steel)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman